

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No. 040/00122/2017

&

Misc. Application No. 040/00019/2018

Date of Order: This, the 21st day of May 2018

THE HON'BLE MR. S.N. TERDAL, JUDICIAL MEMBER

Mrs. Padma Giri
W/O Shri Goutam Giri
R/O Shivaji Nagar, H.K. Road
Rangirkhari
P.O. – Silchar, Pin – 788005
Dist – Cachar, Assam.

...Applicant

By Advocates: Mr. I.H. Laskar, Mr. P.K. Deka, Mr. M.S. Alam and
Mr. J.H. Laskar.

-Versus-

1. The Union of India
Represented by the Secretary
To the Government of India
Ministry of Communications & IT
Department of Telecommunications
New Delhi – 110001.
2. The Senior General Manager (Estt.)
BSNL Corporate Office
Bharat Sanchar Bhawan
Janpath, New Delhi – 110001.
3. The Chief General Manager, Telecom
Assam Telecom Circle
BSNL Bhawan, 3rd Floor
Panbazar, Guwahati – 781001.

4. The Chief Accounts Officer (DOT CELL)
O/O the Chief General Manager
BSNL, Assam Telecom Circle
Guwahati – 781001.
5. The Jt. Controller of Communication Accounts
Telecom, Assam Circle
BSNL Bhawan, 3rd Floor
Panbazar, Guwahati – 781001.
6. The General Manager
BSNL Silchar, Cachar
Assam, Silchar – 788001.

... Respondents

By Advocates: Mr. R. Hazarika, Addl. CGSC for R. Nos. 1, 4 & 5 &
Mr. B.C. Pathak, for Res. Nos. 2, 3 & 6

O R D E R (ORAL)

MR. S.N. TERDAL, MEMBER (J):

Heard Mr. I.H. Laskar, learned counsel for the Applicant, Mr. R. Hazarika, learned Addl. CGSC for Respondent Nos. 1, 4 & 5 and Mr. B.C. Pathak, learned counsel for Respondent Nos. 2, 3 & 6. Perused the O.A. and the documents.

2. At the time of hearing, it is observed that by a letter No. ASM/CCA/Legal/PG/2017/6 dated 05.07.2017, the

Respondent No. 5 has written a letter to the Respondent No. 3 requesting the Respondent No. 3 to process the pension papers of the Applicant on top priority and submit the same so that decision may be taken as per law regarding pensionary benefits of the Applicant. In furtherance of the same, the Respondent No. 5 again has also intimated about the same to the Applicant by letter No. ASM/CCA/PEN/Grievance/2012-13/Vol-II dated 14.02.2018.

3. In view of the above, it is clear that the Respondents are not denying pensionary benefits to the Applicant.

4. At the time of hearing, it transpires that the Applicant should meet the Respondent No. 2, that is, the Senior General Manager (Estt), BSNL Corporate Office, Bharat Sanchar Bhawan, Janpath, New Delhi – 110001 and submit all the necessary documents so that the Respondent No. 2 can process the same as per law. The process should be completed by BSNL Authorities within three months from the date of receipt of this order. Within three months thereafter, the Respondent No. 1 should finalise for issuance of Pension Payment Order as per law.

5. Accordingly, O.A. is disposed of. No order as to costs.

6. Consequently, Misc. Application No. 040/00019/2018 filed for releasing of provisional pension is also disposed of.

**(S.N. TERDAL)
JUDICIAL MEMBER**

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